## Uttar Pradesh Shasan Rajya kar Anubhag-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Government Notification no.-368/X1-2-24-9(47)/17-T.C.255-U.P.Act-1-2017-Order-(317)-2024 dated May **O6**, 2024.

## NOTIFICATION

No.-368/XI-2-24-9(47)/17-T.C.255-U.P.Act-1-2017-Order-(317)-2024 Lucknow: Dated: May **06**, 2024

In exercise of the powers conferred by section 148 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no. 1 of 2017), the Governor, on the recommendations of the Council, hereby makes the following amendment in Notification No.-25/XI-2-24-9(47)/17-T.C.253-U.P. Act-1-2017-Order-(314)-2024 dated 27 February, 2024, namely:-

In the aforesaid notification, in paragraph 4, for the words and letters "1<sup>st</sup> day of April, 2024", the words and letters "15<sup>th</sup> day of May, 2024" shall be substituted.

2. This notification shall be deemed to have come into force with effect from the  $1^{st}$  day of April, 2024.

By Order,

(Dr. Nitin Ramesh Gokarn) Apar Mukhya Sachiv